

GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

LOK SABHA

UNSTARRED QUESTION NO. 3419
TO BE ANSWERED ON 01.01.2019

Right of Persons with Disabilities

3419. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

the steps taken by the Government with regard to united convention on right of persons with the disabilities ratified by the country on the welfare and the right of differently abled persons in the country?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHANPAL GURJAR)

India is a signatory to the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD) and ratified the same on 1st October, 2007.

The Central Government has enacted the Rights of Persons with Disabilities Act, 2016 in line with the spirit of UNCRPD which inter-alia envisages non-discrimination on the ground of disability, equal recognition before law, access to justice, creating barrier free environment to enable easy access to persons with disabilities, promoting health, social security, recreation, sporting activities etc for persons with disabilities. The Act mandates the Government to take steps to ensure that the persons with disabilities enjoy their rights equally with others. The Act has come into force from 19.04.2017. Copy of the Act has been circulated to all the Central Ministries/Departments as well as to the States/UTs for implementation.

Moreover, the Government has also launched the Accessible India Campaign for purpose of creating barrier free environment for persons with disabilities in physical environment, transportation system and ICT eco-system.

The Government has submitted the First Country Report on the Status of Disability in India to the UN Committee on the above convention in November, 2015.
